

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 323

IA-2712/2024, CA-2884/2019, CA-1214/2019, CA-1114/2018, IA-5098/2022
IA-4750/2022, IA-4885/2022, CA-1069/2019

In

(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors

.... Petitioner/Applicant

Vs.

M/s. AMR Infrastructures Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Navodaya Singh Rajpurohit, Mr. Sahil Monga, Advs.

For GNIDA : Mr. UN Singh, Adv. In IA-1114/2018 & IA-4750/2022

For Respondent : Mr. Barinder Bhatia, Adv.

For RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalia.

ORDER

IA-2712/2024, CA-2884/2019, CA-1214/2019

Pleadings are complete.

List the matter for arguments **on 19.07.2024.**

CA-1114/2018

Ld. Counsel Appearing for the Applicant and concluded his arguments.

On the request of Ld. Counsel appearing for the Respondent, matter adjourned.

List the matter **on 16.07.2024.**

IA-5098/2022, IA-4885/2022

List the matter along with CA-114/2018 **on 16.07.2024.**

IA-4750/2022

In compliance with the order dated 14.05.2023, the additional documents filed by the Greater Noida Industrial Development Authority have been placed on record.

List the matter for arguments **on 16.07.2024.**

CA-1069/2019

List the mater along with IA-4750/2022 **on 16.07.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**